

## ACT No. XXVI OF 1869.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 31st December 1869).*

*An Act to correct a clerical error in Act No. VIII of 1863.*

WHEREAS Act No. VIII of 1863 (*for the amendment of the law relating*  
 Preamble. *to the confinement of Prisoners sentenced by Courts acting*  
*under the authority of Her Majesty, and by certain other*  
*Courts, and of Prisoners convicted of offences in Native States*), section 2,  
 enacts that "Officers in charge of Jails within the British Territories in India  
 shall be competent to give effect to any sentence which shall be passed by any  
 Court or Tribunal acting under the authority of Her Majesty, or of the  
 Government of India, or of any Local Government, although such Court be *not*  
 situate in a place not subject to the general Regulations ;"

And whereas it is expedient to correct the clerical error hereinbefore indi-  
 cated by italics ; It is hereby enacted as follows :—

Amendment of Act  
 VIII of 1863, section 2.

1. The said section shall be read as if, for the phrase  
 "be not situate," the phrase "be situate" were substituted.